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GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT

NOTIFICATION

Imphal, the 9th February, 2026

No. H-3401/2/2025-HD-HD: The following Notification No. S.O. 353(E) dated 22nd January, 2026 of the Ministry of Home Affairs (Office of the Registrar General, India), New Delhi published in the Gazette of India, Extraordinary No. 325 dated 22nd January, 2026 is hereby republished in the Manipur Gazette for information of the general public.

AHANTHEM SUBHASH SINGH,
Special Secretary (Home),
Government of Manipur.

Ministry of Home Affairs
(Office of Registrar General, India)

NOTIFICATION
New Delhi, the 22nd January, 2026

S.O. 353(E).— In exercise of the powers conferred by sub-section (1) of Section 8 of the Census Act, 1948 (37 of 1948), and in supersession of the notification of the Government of India in the Ministry of Home Affairs (Office of the Registrar General, India) number S.O. 120(E), dated the 7th January, 2020 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 9th January, 2020, except as respects things done or omitted to be done before such supersession, the Central Government hereby instructs that all the Census Officers may, within the limits of the local areas for which they have been respectively appointed, ask all such questions from all persons on the items enumerated below for collecting information through the houselisting and housing census schedule in connection with the Census of India, 2027 namely:—

1. Building number (Municipal or local authority or census number).
2. Census house number.
3. Predominant material of floor of the census house.
4. Predominant material of wall of the census house.
5. Predominant material of roof of the census house.
6. Ascertain use of census house.
7. Condition of the census house.
8. Household number.
9. Total number of persons normally residing in the household.
10. Name of the head of the household.
11. Sex of the head of the household.
12. Whether the head of the household belongs to Scheduled Caste/Scheduled Tribe/Other.
13. Ownership status of the census house.
14. Number of dwelling rooms exclusively in possession of the household.
15. Number of married couple(s) living in the household.
16. Main source of drinking water.
17. Availability of drinking water source.
18. Main source of lighting.
19. Access to latrine.
20. Type of latrine.
21. Waste water outlet.
22. Availability of bathing facility.
23. Availability of kitchen and LPG/PNG connection.
24. Main fuel used for cooking.
25. Radio/Transistor.
26. Television.
27. Access to internet.
28. Laptop/Computer.
29. Telephone/Mobile Phone/Smartphone.
30. Bicycle/Scooter/Motorcycle/Moped.
31. Car/Jeep/Van.

32. Main Cereal consumed in the household.
33. Mobile Number (for census related communications only).

[F. No. 9/8/2025-CD (Cen)]
MRITUNJAY KUMAR NARAYAN, Registrar General and Census Commissioner, India.

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Digitally signed by
Thingbaijam Binodkumar Singh
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